

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1948  
ANSWERED ON:05.12.2012  
SEXUAL HARASSMENT IN SCHOOLS COLLEGES  
Mahajan Smt. Sumitra

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether the Government proposes to review the law relating to increasing number of sexual harassment cases in schools, colleges and other institutions of the country;
- (b) if so, the details thereof;
- (c) the time by which the necessary amendments are likely to be made in the existing laws by the Government;
- (d) if so, the details thereof; and
- (e) if not, the details of the actions taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. SHASHI THAROOR)

(a) The University Grants Commission (UGC) Regulations on Curbing the Menace of Ragging in Higher Educational Institutions, 2009 also contain certain provisions to curb sexual harassment in higher educational institutions. UGC has been issuing circulars to universities and colleges from time to time requesting them to setup permanent cells to address the issue of sexual harassment and violence against women.

The Government has enacted 'The Protection of Children from Sexual Offences Act, 2012' which seeks to protect children from offences of sexual assault, sexual harassment etc. at all places including schools, colleges and other institutions. There is no proposal to review the law.

(b) to (e) Do not arise.